

MR. DEPUTY SPEAKER : I have told you to give it in writing and I will see.

PROF. MADHU DANDAVATE : Only allow a Calling Attention. He is not asking you to join the hunger strike;

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Environment (Protection) Act, 1986.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) : I beg to lay on the Table :—

- (1) A copy of the Environment (Protection) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 82 (E) in Gazette of India dated the 16th February, 1987 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of Notification No. S.O. 83 (E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1987 empowering the persons listed in the Table annexed to the notification for the purposes of sub-section (1) of section 10 of the Environment (Protection) Act, 1986 issued under the said act.
- (3) A copy of Notification No. S.O. 84 (E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1987 empowering the officers listed in the Table annexed to the notification for the purpose of sub-section (1) of section 11 of the Environment (Protection)

Act, 1986 issued under the said act.

[Placed in Library. See No. LT-3787/87.]

Notifications under Medicinal and Toilet Preparations (Excise Duties) Act, 1955, Customs Act, 1962, Income Tax Act, 1961 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Medicinal and Toilet preparations (Excise Duties) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1030 in Gazette of India dated the 29th November, 1986 under sub-section (4) of section 19 of the Medicinal and Toilet preparations (Excise Duties) Act, 1955.

[Placed in Library. See No. LT-3788/87.]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (i) G.S.R. 101 (E) published in Gazette of India dated the 19th February, 1987 together with an explanatory memorandum regarding exemption to goods imported into India against an Advance Licence issued under the Imports (Control) Order 1955 or obtained against an Advance Release Order for the products or replenishment of materials used in the manufacture of resultant products, or both, or for export as mandatory spares along with resultant products, for execution of one or more export orders from the whole of the basic and additional duties of customs leviable thereon.

(ii) G.S.R. 102 (E) published in Gazette of India dated the 19th February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 312/86-Customs dated the 13th May, 1986 so as to grant exemption from auxiliary duty leviable under the Finance Act, 1986 in respect of materials imported under Advance Licensing Scheme for manufacture of goods for export out of India.

[Placed in Library. See No. LT-3789/87.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) S.O. 363 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Spastics Society of Eastern India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

(ii) S.O. 363 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Rajasthan Police Personnel Welfare Trust, Jaipur' under section 10 (23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.

(iii) S.O. 363 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Institute of Company Secretaries of India' under section 10(23C) of the Income-tax Act, 1961 for the assessment year 1987-88.

(iv) S.O. 366 published in

Gazette of India dated the 14th February, 1987 regarding exemption to 'Chief Minister's Relief Fund, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.

(v) S.O. 367 published in Gazette of India dated the 14th February, 1987 regarding exemption to India Association of Parliamentarians on Population and Development' for the assessment years 1984-85 to 1986-87.

(vi) S.O. 368 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Medical Research Foundation, Madras', under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1987-88 and 1988-89.

(vii) S.O. 369 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Theosophy Company (India) Private Limited, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.

(viii) S.O. 370 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Railway Ministers Welfare and Relief Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1986-87 to 1988-89.

(ix) S.O. 371 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Sri Sri

Bijoykrishna Ashram Relief Society, Calcutta', for the assessment years 1985-86 to 1987-88.

- (x) S.O. 372 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Bengal Social Service League, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1984-85 to 1986-87.
- (xi) S.O. 373 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Jallian-wala Bagh' National Memorial Trust, Amritsar' under section 10(23C) of the Income-tax Act 1961 for the assessment years 1986-87 to 1988-89.
- (xii) S.O. 374 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Skills for Progress Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.
- (xiii) S.O. 376 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Yug Nirman Yojana Trust Mathura' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1986-87 to 1987-88.
- (xiv) S.O. 377 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'National Welfare Fund for Sports-persons, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1983-84

to 1985-86.

[Placed in Libray. See No. LT-3790/87.]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 88(E) published in Gazette of India dated the 10th February, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 125/73-CE dated the 26th May, 1973 and 40/85-CE dated the 17th March, 1985.
- (ii) G.S.R. 89(E) published in Gazette of India dated the 10th February, 1987 together with an explanatory memorandum making certain amendment to Notification No. 24/86-CE dated the 1st February, 1986.
- (iii) G.S.R. 99(E) published in Gazette of India dated the 18th February, 1987 together with an explanatory memorandum making certain amendment to Notification No. 175/86-CE dated the 1st March, 1986.
[Placed in Library. See No. LT-3791/87.]
- (5) A copy of the Amendments to the State Bank of India General Regulations, 1955 (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955.
[Placed in Library. See No. LT-3792/87.]
- (6) A copy each of Notification Nos. S.O. 925(E) & 926(E) (Hindi and English versions) published in Gazette of India dated the 18th December, 1986 regarding Scheme

of amalgamation of the Hindustan Commercial Bank Limited, Kanpur with Punjab National Bank under sub-section (11) of section 45 of the Banking Regulation Act, 1949.

[Placed in Library. See No. LT-3793/87]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 35 of the Sick Industrial Companies (Special Provisions) Act, 1985 :—

(i) The Board for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of service of Chairman and other Members) Rules, 1987 published in Notification No. G.S.R. 26(E) in Gazette of India dated the 12th January, 1987.

(ii) The Board for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 published in Notification No. G.S.R. 68(E) in Gazette of India dated the 28th January, 1987.

[Placed in Library. See No. LT-3794/87.]

- (8) A copy of Notification No. G.S.R. 24(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1987 appointing 12th January, 1987 the date on which the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 except section 15 to 34 shall come into force issued under sub-section (3) of section 1 of the said Act.

- (9) A copy of Notification No. G.S.R. 25(E) (Hindi and English versions) published in Gazette of India dated the 12th January,

1987 regarding establishment of the Board for Industrial and Financial Reconstruction issued under Section 4 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985.

[Placed in Library. See No. LT-3795/87.]

- (10) A copy each of the following Reports (Hindi and English versions) :—

(i) Report of the Cachar Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3796/87.]

(ii) Report of the Patiliputra Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3797/87.]

(iii) Report of the Tungabhadra Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3798/87.]

(iv) Report of the Kalpatharu Gramina Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3799/87.]

(v) Report of the Chhindwara-Seoni Kshetriya Gramin Bank for the year ended the 31st December, 1985

together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3800/87.]

- (vi) Report of the Bolangir Anchalik Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3805/87.]
- (vii) Report of the Koraput Panchabati Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3801/87.]
- (viii) Report of the Kalahandi Anchalik Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3802/87.]
- (ix) Report of the Ballia Kshetriya Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3803/87.]
- (x) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3804/87.]
- (xi) Report of the Alaknanda Gramin Bank for the year

ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3806/87.]

- (xii) Report of the Nadia Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3807/87.]
- (xiii) Report of the Sugar Gramin Bank for the year ended 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3808/87.]
- (xiv) Report of the Howrah Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
[Placed in Library. See No. LT-3809/87.]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1986 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
[Placed in Library. See No. LT-3810/87.]
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Industrial Finance Corporation of

India for the year ended the 30th June, 1986.
[Placed in Library. See No. LT-3810/87.]

Annual Report, Annual Accounts and Review on the working of Indian Institute of Astrophysics, Bangalore for 1985-86.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore for the year 1985-86.
[Placed in Library. See No. 3811/87.]

Annual Report of Central Vigilance Commission, New Delhi for the period from 1st January, 1985 to 31st December, 1985 and Memorandum explaining reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1985 to 31st December, 1985.

(2) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.

[Placed in Library. See No. LT-3812/87.]

12.04 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Twenty-ninth Report

SHRI HAFIZ MOHD. SIDDIQ (Moradabad): I beg to present the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

Fourth Report

KUMARI KAMLA KUMARI (Palamau): I beg to present the Fourth Report (Hindi and English versions) of the Joint Committee on the Offices of Profit.